

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:926
ANSWERED ON:11.12.2013
IMMIGRANTS GETTING UID NUMBER
Pradhan Shri Amarnath

Will the Minister of PLANNING be pleased to state:

- (a) Whether the Government is aware that many illegal migrants from neighbouring countries are being enrolled and issued Aadhaar number/cards illegally and they avail all benefits linked to it;
- (b) if so, the details thereof; and
- (c) the measures taken to prevent illegal migrants from obtaining UID numbers?

Answer

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS & PLANNING (SHRI RAJEEV SHUKLA)

(a) to (c): The UIDAI's mandate is to issue unique identity number (Aadhaar Number) to residents of the country. The definition of "resident" is based on the definition of "population register" as provided in rule 2(l) of the Citizenship (Registration of Citizens and Issue of National Identity Card) Rules, 2003, and is as follows:

"resident" means an individual usually residing in a village or rural area or town or ward or demarcated area (demarcated by the Registrar General of Citizen Registration) within a ward in a town or urban area in India.

Aadhaar is merely an identity infrastructure. Possession of Aadhaar number does not entitle any person for citizenship or any rights or entitlement under any scheme/programme. The Aadhaar letter clearly spells out that it is only a proof of identity and not that of citizenship.